

during 1980 (January to 15th June) as against the proportionate quota of 6,000 tonnes of salt they were supplied 9,500 tonnes. Actual supplies of diesel and kerosene during the period October, 1979 to March, 1980 were to the extent of 4,554 tonnes and 3,096 tonnes as against the allocations of 7,279 tonnes and 4,914 tonnes respectively. During the first three months of 1980-81, Tripura was supplied 2,710 tonnes of diesel and 2,690 tonnes of kerosene as against the allocations of 3,800 and 2,272 tonnes respectively. Partial control on sugar was reintroduced w.e.f. 17-12-1979 and since then a monthly quota of 759 tonnes is being released in favour of Tripura. The responsibility for lifting the levy sugar from the factories is that of the State Government. As regards petrol, there is no system of making monthly allocations and the requirements of petrol of the different supply zones is worked out by the oil companies based on historical sales and other relevant factors. Monthly Plans are made to move the product to these consumer zones according to the requirements. The short supplies in respect of certain items are reported to be mainly due to the inadequate availability of Railway wagons in which respect the position has fairly improved.

### Loan sanctioned by IDBI, ICICI and I.F.C. to Industrial Enterprises

2975. SHRI A. A. RAHIM: Will the Minister of FINANCE be pleased to state:

(a) the total amount sanctioned by Industrial Development Bank of India, Industrial Credit and Investment Corporation of India and Industrial Finance Corporation towards participation in equity capital and long-term loan for industrial enterprises during 1977-78, 1978-79 and 1979-80; and

(b) how much amount has been sanctioned by the above financial institutions in Kerala State?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) and (b) Data regarding the total amount of term loans and underwriting (UW) of and direct subscription (DS) to equity shares sanctioned by the Industrial Development Bank of India, the Industrial Credit and Investment Corporation of India and the Industrial Finance Corporation of India to the Industrial concerns in the country as a whole and in the State of Kerala during the financial years 1977-78, 1978-79 and 1979-80 are set out below:—

Year	All India		(Rs. in crores) Kerala	
	Term loan	UW & DS Equity shares	Term loan	UW & DS Equity shares
1977-78	499.84	44.75	12.36	0.81
1978-79	489.61	32.58	7.16	0.56
1979-80	598.27	60.87	56.81	..

### Prosecution for recovery of Income Tax

2976. SHRIMATI PRAMILA DANDAVATE: Will the Minister of FINANCE be pleased to state:

(a) whether any prosecutions have been launched by Government for

the recovery of income-tax arrears during January 1980 to April 1980;

(b) whether any criteria was laid down for the prosecution i.e. any amount of arrears was taken into consideration;